

DIVISION BENCH

ITEM NO.117

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.27/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JAI SRI RAM ELECTRIC VEHICLE MANUFACTURING PRIVATE LIMITED V/S ROC
UNDER SECTION	252 (1) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Punit Kumar Shrivastava, Adv. : *For the Appellant*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*
Sh. Anurup Dutta, Proxy for : *For the ROC*
Sh. Shivendra Bahadur Singh, CGSC

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the Appellant states that the name of the company has been struck off in view of the fact that the subscription amount payment and thereafter, the consequent declaration in Form 20A has not been made in accordance with the timeline prescribed under the Act.
- 2.** He refers to two sets of the amount of subscription having been paid, first; is shown to have been paid in the month of October, 2022 at page no.42, and the other one; at page no.45, that is in the month of January, 2023. It is noted that the name of the company was struck off on 06.12.2022.
- 3.** In view of this, let an affidavit be filed within a period of two weeks, specifically clarifying, as to on which date and how much was the amount of the subscription paid. The advance copy of the said affidavit be also supplied to the opposite side.

-Sd-

-Sd-

4. Ld. Counsel representing the Appellant also seeks and is granted two weeks time to file the rejoinder to the report filed on behalf of the Income Tax Department in view of the categorical comments being made with respect to furnishing the details of the audit report and Income Tax Return of the department.
5. Let the matter be adjourned for further hearing on 16th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

2nd May, 2024

Kavya Prakash Srivastava
(Stenographer)